

**Industrial Development**

3769. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to state the nature of the new measures adopted to speed up the disposal of applications for licences under the Industries (Development and Regulation) Act, to establish new industries and to expand the existing units?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): The following measures have been adopted to further speed up the disposal of applications for licences under the Industries (Development and Regulation) Act. Applications of the following categories are being disposed of without prior reference to the Licensing Committee, subject to the State Government or Governments concerned having no objection and technical scrutiny finding the proposal satisfactory

- (a) where it is necessary to regularise the manufacturing activities of existing industrial undertakings;
- (b) where change of location of existing industrial undertakings within the same State is proposed;
- (c) where change of location of existing industrial undertakings is proposed from one State to another and the State Governments concerned have no objection to the change in location;
- (d) where the production of 'new articles' is proposed and such production does not involve the installation of any additional machinery and the use of imported raw materials

In all such cases, action is first taken to clear the applications and the facts are reported to the Licensing Committee in due course for information.

(2) The Local Members of the Licensing Committee meet once a

fortnight or once in three weeks to consider applications which do not involve any complicated issues necessitating discussion with representatives of the State Governments concerned

(3) Meetings of the full Licensing Committee are held once in six weeks or once in two months to consider cases which are referred to the full Committee by the meeting of the local members of the Licensing Committee and where it is necessary to have discussions with representatives of the State Governments concerned.

**Consumption of Cement**

3770. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state the extent to which the consumption of cement for constructional purposes of the Government of India has increased in 1958-59 as compared to the previous year?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Excluding the quantity of cement supplied to state owned Corporations, Companies, and River Valley Projects, the quantity of cement consumed by the Ministries of Works, Housing and Supply, Railways, and Defence which are mainly responsible for constructional works of the Government of India was approximately 631,000 tons during 1958-59 as against 693,000 tons during 1957-58

**Bee-keeping Industry**

3771. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

- (a) the present position of bee-keeping industry in the country;
- (b) the main centres of this industry in the country;
- (c) whether any honey was exported to foreign countries; and
- (d) if so, to what extent?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) and (b). A statement containing